

signalled us. The ADM and the officers of Finance and Revenue Department also signalled us. The additional Superintendent of Police.. signalled for lathicharge and we were badly beaten. Thereafter, these officials humiliated me by using vulgar words. The C.O., Machhlishahar.. C.O., Maliyagoon.. Shri Harishankar Yadav, C.O. Badlapur, S.H.O. Panwara.. P.S. Mungrabad-Shahpur.. incharge of Maharajanj police station.. incharge of police station, Badlapur and incharge of.. beat us badly. However, the District Magistrate or the Superintendent of Police did not express regret over this incident. I fell unconscious even then the lathi charge was going on [Interruptions]

[English]

MR. SPEAKER: This is not going on record.

[Interruptions]

MR. SPEAKER: This is not going on record.

[Translation]

SHRI SHIV SHARAN VERMA: About 100 persons received cane injuries. They were unable to move. There were several people who were admitted in the civil Hospital under police custody. Some of them were even seriously injured. No medical examination of the injured was carried out. The police burst tear gas shells and fired hundreds of rounds. The police also used bricks on Congress workers resulting in injuries to the people... [Interruptions]

[English]

MR. SPEAKER: Now, if you want real relief you please sit down. I want a report Mr. Minister [Interruptions]

[Translation]

SHRI SHIV SHARAN VERMA: One person broke and destroyed my new jeep and 'Bullet' motorcycle No. D.L. The police forcibly entered the houses of the people, indulged in looting and molestation of women. This is an act which indicates the high-handedness of the police. All the injured workers were put in different police stations of the district. Neither any medical examination was done nor any arrangement for providing them medicines was made. The people got themselves treated at their own expenses. Some of them were admitted in the District hospital. They had received hand and leg injuries. Under Such circumstances, it would be proper to provide them ex-gratia payment of Rs. 5000/-each from the Prime Minister's Relief Fund.

Sir, I alongwith Shri Kesri Nath Pandeya, an Ex-MLA was arrested and taken in a police jeep to Police station Madiyahoo and various other police stations so as to eliminate us. I requested several times on the way about my indisposition. I also asked to get myself medically examined. When I asked for water, it was not given to me. They told us that they would compel us to drink wine. On 3.4.94, when we were arrested no water, tea or breakfast was served to us from 4 P.M. to 8 p.m. Thereafter, C.O. city Jaunpur, P.S. Zafrabad came and took us in a police vehicle to the Civil Court. The Police had also brought 26 injured persons in custody in a PAC van. No. U.A.Z.-9148 at the Court premises. They told me that on 2/3.9.94 at

about 8.30 p.m., to police entered their houses and abused them. Thereafter they were beaten up badly and their hands and legs were broken. The policemen also indulged in looting and took away the costly house hold goods. In our case, the police did not produce any document in the court. Even then, we were not released by the police till 6 p.m. Ultimately, the CJM released us on submission of P.B. bond. Thereafter I went to the District Hospital and got myself medically examined. The medical certificate is enclosed with the documents. Sujanganj police station, Jaunpur has now filed a case against 53 persons, including myself, by implicating us in serious charges. I have got all the documents with me.. [Interruptions] The injured workers of Congress are very much worried. The case has still not been withdrawn. This case should be withdrawn immediately.. [Interruptions].. Sir, it is a question of the dignity of the Lok Sabha. It is regretting that nobody is paying attention to this serious issue...

[Interruptions]

MR. SPEAKER: Now, you sit down. There is no need to speak more than that. [Interruptions]

[English]

MR. SPEAKER: I would like to have a report on this, Mr. Minister. [Interruptions]

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Mr. Speaker, Sir, just now, we have listened to the story of the sufferings of hon. Member. I do not see any reason in not believing his story. It is a case of breach of privilege. You should ask for a report.. [Interruptions]

MR. SPEAKER: I have told them. [Interruptions]

SHRI ATAL BIHARI VAJPAYEE: What you have said is a routine process. If you wish, you can refer this case to the Privilege Committee directly.. [Interruptions]

SHRI CHHEDI PASWAN (Sasaram): Mr. Speaker, Sir, Sasaram is the headquarter of Rohtas district in Bihar. It is a historical, religions and tourist place. Keeping in view the tourist inflow here, a G.T. road was constructed which passes through the middle of the city. Due to increase in the population and heavy inflow of tourists every year, the accidents on this road have been occurring on every one or two days. The day before yesterday, 7 people died in a road accident in my constituency. Sir, through you, I request the Union Government that an over bridge may be constucted on this G.T. road from Beda to S.P. Jain College so that local people could be saved from the cruel clutches of death.

[English]

SHRI DATTA TRAYA BANDARU (Secunderabad): Hon. Speaker, Sir, I would like to bring to your kind notice that poorer sections of this country are becoming victims of the evils of alcohol addiction. Alcohol is the root cause of several evils. It leads to physical, emotional, social and moral degeneration. When one becomes addicted to